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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 600/(MAH)/2017  
M.A. No. 636/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE PARTIES: D. Chhaganlal & Co.  
V/s.  
Say India Jewellers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
8	Prakash Kumar	Judge	Prakash

**ORDER**

**MA 636/2017 IN CP No.600/ I&BP/NCLT/MB/MAH/2017**

On application filed by IRP for change of Interim Resolution Professional Mr. Akshay Rajendra Shah with appointment of Mr. Ram Ratan Kanoongo as Resolution Professional basing on the resolution passed by CoC on 20.11.2017, this Bench hereby directs the Registry to send the name of Resolution Professional Mr. Ram Ratan Kanoongo to Insolvency & Bankruptcy Board of India for their confirmation within 10 days hereof.

List this matter for appointment of RP on receipt of confirmation from IBBI on 3.1.2017.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)